

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 11908 OF 2014

SATISH KUMAR DWIVEDI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

O R D E R

The appellant was represented by Dr. Kailash Chand, Advocate whose name has been removed from the register of Advocates-on-Record.

Thereafter, notice was sent by the Registry to the sole appellant to make alternative arrangement for its representation before this Court. The said notice, sent by speed post, has been received by the sole appellant on 03.07.2018.

However, none appears on behalf of the appellant. Therefore, it appears that he is not interested in prosecuting the Appeal.

The Appeal is, accordingly, dismissed for non-prosecution.

.....J
(DEEPAK GUPTA)

New Delhi
November 14, 2018

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11908/2014

SATISH KUMAR DWIVEDI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(An Office report for direction is to be listed.)

Date : 14-11-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBER]

For Appellant(s)

For Respondent(s)

Mr. Vikas Bansal, Adv.
Mr. Ankur Prakash, Adv.
Mr. Gaurav Dhingra, AOR

UPON hearing the counsel the Court made the following
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(DEEPAK SINGH)
COURT MASTER (SH)

(H.S.PARASHER)
ASSISTANT REGISTRAR

[Signed Order is placed in the file]